

संसद-कार्य विभाग और नौबहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह): (क) जी हाँ।

(ख) पूरा करने की प्रत्याशित तिथि तब ही दी जा सकती है जब इस निर्माण कार्य के विस्तृत अनुमान को राज्य मुख्य इंजीनियर द्वारा मंजूरी दी जाने के बाद कार्य वास्तविक रूप से शुरू कर दिया जाएगा। अब वह अनुमान की जांच कर रहे हैं और उन्हें आशा है कि वे निर्माण कार्य को शीघ्र ही आवश्यक मंजूरी दे देंगे।

(ग) प्रश्न नहीं उठता है।

Action Taken Against Employees Who Participated in the Strike on the 19th September, 1968

625. SHRI N. K. SOMANI:
 SHRI SHRI CHAND GOYAL:
 SHRI YASHWANT SINGH
 KUSHWAH:
 SHRI HIMATSINGKA:
 SHRI K. M. KousHIK:
 SHRI M. L. SONDHI:
 SHRI R. K. AMIN:
 SHRI S. K. TAPURIAH:
 SHRI S. KUNDU:
 SHRI N. SHIVAPPA:
 SHRI D. R. PARMAR:
 SHRI NANJA GOWDER:
 SHRI P. C. ADICHAN:
 SHRI B. K. DAS-
 CHOWDHURY:
 SHRI D. N. PATODIA:
 SHRI CHENGALRAYA
 NAIDU:
 SHRI S. M. BANERJEE:
 SHRI HARDAYAL DEVGUN:
 SHRI SITARAM KESRI:
 SHRI MADHU LIMAYE:
 SHRI OM PRAKASH TYAGI:
 SHRI MANIBHAI J. PATEL:
 SHRI R. K. SINHA:
 SHRI P. M. SAYEED:
 SHRI C. C. DESAI:
 SHRI ONKAR SINGH:
 SHRI BHARAT SINGH
 CHAUHAN:

- SHRI HUKAM CHAND
 KACHWAI:
 SHRI MAHARAJ SINGH
 BHARATI:
 SHRI BAL RAJ MADHOK:
 SHRI RANJIT SINGH:
 SHRI D. C. SHARMA:
 SHRI BENI SHANKER
 SHARMA:
 SHRI VALMIKI
 CHOUHDARY:
 SHRI SEZHIYAN:
 SHRI RAMAVATAR
 SHASTRI:
 SHRI S. R. DAMANI:
 SHRI INDRAJIT GUPTA:
 DR. RANEN SEN:
 SHRI YASHPAL SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether, in view of the discussions on the Essential Services Maintenance Bill passed by the Parliament in the last Session and the assurance given by Government in connection therewith, the cases of Government employees who participated in the strike on the 19th September, 1968, including those in the different States have been reviewed;

(b) if so, cases against how many Government employees have since been withdrawn or dropped and how many of them since been reinstated;

(c) the types and nature of cases in which employees have been reinstated or exonerated of the charges and the precise nature of cases in which they are being (i) proceeded against departmentally, and (ii) prosecuted in courts;

(d) the action Government propose to take to reinstate the employees against whom cases are still pending; and

(e) whether Government propose to condone the break in service of employees particularly those who are on the verge of retirement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Ins-

tructions have been issued on 4th January, 1969 to the Ministries etc. to review the cases.

(b) and (c). The necessary information is being collected.

(d) Ministries have been asked not to take further disciplinary action in the case of employees who are convicted only under Section 4 of the Essential Services Maintenance Ordinance, 1968, and in whose cases the Head of the Department is satisfied that the employee's role in the strike was a passive one limited to absence from duty on 19. 9. 68 without any aggravating factors. In other words, such employees, if under suspension, should be permitted to rejoin duty without taking disciplinary action. Similarly, instructions have been issued that an employee arrested for an offence solely under Section 4 of the Ordinance need not be suspended on continued on suspension merely on that count.

(e) Instructions have been issued to the Ministries to review the cases of persons who are on the verge of retirement. It is open to the Ministries/Departments to condone the break after considering the merits of each case.

Dry Day Restrictions in Delhi

626. SHRI N. K. SOMANI:
SHRI K. P. SINGH DEO:
SHRI R. K. AMIN:
SARI N. SHIVAPPA:
SHRI D. R. PARMAR:
SHRI NANJA GOWDER:
SHRI C. C. DESAI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the 31st December, 1968 was a dry day in Delhi;

(b) whether the restrictions on this day were applicable even to foreigners and tourists from abroad;

(c) whether it is a fact that the Lt. Governor of Delhi, has expressed surprise on the action of the District authorities which compelled even foreign tourists to

forego drinks on the New Year day; and

(d) if so, the reaction of Government in this regard ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) No, Sir. Foreign tourists are not affected by dry day restrictions inasmuch as liquor is available to them at hotels licensed to serve it, although retail liquor shops are closed on dry days.

(c) and (d). Government have on such information.

Central Advisory Committee On Road Planning

627. SHRI N. K. SOMANI:
SHRI R. V. NAIK:
SHRI K. M. KOUSHIK:
SHRI R. K. AMIN:
SHRI N. SHIVAPPA:
SHRI D. R. PARMAR:
SHRI C. C. DESAI:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether the Central Advisory Committee on Road Planning was constituted some two year back;

(b) if so, the number of meetings of the Advisory Committee held during the last two years; and

(c) the details of work done by the Advisory Committee ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) Yes, Sir.

(b) and (c). The Committee held its first meeting on 2nd January 1969. At that meeting, the Committee reviewed the road requirements of the Central and State Governments for the Fourth Plan, including the Annual plan for 1969 and endorsed the priorities and phasing for